



Indraprastha Moot Court Society

presents

## 1st NHRC - USLLS NATIONAL MOOT COURT COMPETITION



#### 27th-29th October, 2023

#### UNIVERSITY SCHOOL OF LAW & LEGAL STUDIES GURU GOBIND SINGH INDRAPASTHA UNIVERSITY

**MEDIA PARTNERS :** 



#### ABOUT NATIONAL HUMAN RIGHTS COMMISSION



The National Human Rights Commission (NHRC) of India, established on October 12, 1993, is a pivotal institution in the country dedicated to the safeguarding and promotion of human rights. Its foundation is rooted in the Protection of Human Rights Act (PHRA), 1993, later amended by the Protection of Human Rights (Amendment) Act, 2006 and Protection of Human Rights (Amendment) Act, 2019. This statutory framework provides the NHRC with the legal mandate and authority to uphold human rights within the nation. The Paris Principles of Human Rights, adopted in 1991 for the promotion and preservation of human rights and supported by the United Nations at its General Assembly in 1993 through its Resolution 48/134, served as the foundation for the creation of the National Human Rights Commission (NHRC).

At its core, the NHRC embodies India's deep commitment to promoting and protecting human rights. It acts as a vital watchdog, tirelessly working to ensure that the fundamental principles of human rights, such as the right to life, liberty, equality, and dignity, as guaranteed by the Indian Constitution, are upheld and protected. Human rights, as defined in Section 2 of the said act, means the rights relating to life, liberty, equality, and dignity of the individual guaranteed by the Constitution or embodied in the International Covenants and enforceable by courts in India. In essence, the NHRC serves as the sentinel of human rights in India, acting as a guardian to ensure that individuals' rights are respected, protected, and upheld in all spheres of life. Through its endeavors, the NHRC contributes significantly to India's ongoing journey towards a more inclusive and rightsconscious society. Guru Gobind Singh Indraprastha University was the first university to be established by the Government of NCT of Delhi in 1998, with the aim of facilitating and promoting studies, research and development work in emerging areas of higher education with a special focus on professional education. It's central location in Delhi makes it a prime location to impart legal education. The University has also set up an east campus aside from its main campus in Dwarka.



# ABOUT GGSIPU



The University has been graded "A++" by the National Assessment and Accreditation Council, Bangalore. The University also secured its maiden QS world ranking in 2023 and now features among the top 1500 institutions of the world. Furthermore, it has attained AIU's Status of Regular Membership in November, 2008.

The University was ranked 19th in Law Category in the National Institutional Ranking Framework (NIRF) rankings of 2023, released by the Ministry of Education.

#### ABOUT UNIVERSITY SCHOOL OF LAW & LEGAL STUDIES



Established in 2001, University School of Law and Legal Studies has acquired the status of a distinct institution of legal education in an unparalleled setting of a multidisciplinary environments. It has emerged as a premier hub of legal education in India. It is the best college for law under GGSIP University. USLLS became the first law school established by the State Government of Delhi.

It figured 19th nationally in the NIRF rankings for 2023. The College has been ranked amongst the top 20 law schools in India by BW Law School Rankings of 2023. It has built an outstanding alumni network spread across various fields in law.

Our alumni base constitutes of notable litigators, partners at esteemed law firms, judges, and civil servants. Further, several of its alumni have pursued higher education at globally eminent institutions including Harvard and Cambridge.

With the objective to serve as an institution of advanced legal studies, USLLS was the first law school established in the vicinity of the Supreme Court, Delhi High Court, various subordinate courts, Commissions, Tribunals, & various monitoring offices of national & international voluntary organizations. Its faculty is selected prescribing higher qualification than the University Grants Commission (UGC).

The course structure is contemporary and practice-oriented with a special focus on legal ethics which attracts students & from all over India & overseas. The law school has well- experienced and committed faculty, & conducts all its courses with professionalism and value orientation.

#### **SCHEDULE OF EVENTS**



DATE	EVENT
30.09.2023	Release of Moot Problem
15.10.2023	Last date for Institutional Registration of Teams via Google Form
18.10.2023	Last date for Final Registrations via Google Form
18.10.2023	Last Date for Seeking Clarifications
23.10.2023	Last date for Memorial Submission (Soft Copy)
27.10.2023	Last date for Memorial Submission (Hard Copy)
27.10.2023	Inaugural Function and Registration of Teams at the University School of Law and Legal Studies. Draw of Lots and Exchange of Memos for Preliminary Rounds I and II and Researcher's Test
28.10.2023	Preliminary Rounds-I and II Quarter Final Rounds Semi Final Rounds
29.10.2023	Final Rounds and Prize Distribution followed by High Tea at the University School of Law and Legal Studies.

## REGISTRATION



#### **PROVISIONAL REGISTRATION LINK**

#### https://forms.gle/kzEY3aAxGTMxw3GU7



### **SCAN TO REGISTER**



# **ORGANISING FACULTY**



### Prof. QUEENY PRADHAN DEAN USLLS, GGSIPU

### Prof. (Dr.) RAKESH KUMAR

FACULTY CONVENOR MOOT COURT SOCIETY



## **ORGANASING TEAM**

### INDRAPASTHA MOOT COURT SOCIETY

#### SHUBHIT SHOKEEN CONVENOR Contact Number: 9615900011

CHIRAG KAKKAR CO-CONVENOR 9650570871

SHREYA MISHRA CO-CONVENOR 9958472949

PUNIT KAPASIA SECRETARY 9899964927

#### SHRUTI STUDENT COORDINATOR 7827458583

Prof. (Dr.) Rakesh Kumar

9818541048

Dean Office

+91-11- 25302572

**Instagram** 

#### Official mail id- usllsmcs@ipu.ac.in

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